

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE T.V. ANILKUMAR

TUESDAY, THE 21ST DAY OF APRIL, 2020 /1ST VAISAKHA, 1942

BAIL APPL.NO.TMP 66 OF 2020

CRIME NO 55/2020 OF MALAMPUZHA POLICE STATION,

PALAKKAD DISTRICT

PETITIONER/2<sup>ND</sup> ACCUSED:

DINESH, AGED 30 YEARS,  
S/O. NARAYANAN, PALLIKANDATH HOUSE,  
KALLEPULLY, PALAKKAD DISTRICT.

BY ADV. SHRI. JACOB SEBASTIAN

K.V. WINSTON

ANU JACOB

RESPONDENTS/COMPLAINANT/STATE:

1. STATE OF KERALA,  
REPRESENTED BY PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, COCHIN - 682 031.
2. THE SUB INSPECTOR OF POLICE,  
MALAMPUZHA POLICE STATION,  
MALAMPUZHA DAM, PALAKKAD DISTRICT - 678 651.

BY SR. PUBLIC PROSECUTOR SRI.C N PRABHAKARAN

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON  
21.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**DATED THIS THE 21ST DAY OF APRIL, 2020**

**ORDER**

I have heard the learned counsel for the accused No.2 as well as the learned Public Prosecutor. As per order dated 24/03/2020 in WP(C) 9400/2020 passed by the Full Bench of this Court, a general directive has been issued against the Police Officers, arresting persons in criminal offences where arrest is not relate to heinous offences.

Having heard both sides, I do not consider this to be a case where the offence could be treated to be heinous. The learned Public Prosecutor undertakes that the accused No. 2 will not be arrested in connection with this crime for a period of 3 weeks. Communicate a copy of this order to the concerned Sub Inspector of Police.

Post this case on 12/05/2020.

Nsd/21/04/2020

**T.V. ANILKUMAR  
JUDGE**